

ITEM NO.16

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10244/2015

[Arising out of impugned final judgment and order dated 26-10-2015
in CRMWP No. 25356/2015 passed by the High Court of Judicature at
Allahabad]

RITIKA AWASTY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 25-11-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) : Mr. Yash Pal Dhingra, AOR

For Respondent(s) : Mr. R. C. Kaushik, AOR
Mr. Ravi Anand, Adv.

Ms. Prerna Mehta, AOR

Mr. Manjit Singh Gill, Adv.

Mr. Hitesh Kumar Sharma, Adv.

Mr. Amit Kumar Chawala, Adv.

Mr. Akhileshwar Jha, Adv.

Mr. Kamlesh Kumar Pandey, Adv.

Mr. Pawan Kumar, Adv.

Ms. Manju Jetley, AOR

Mr. Satyendra Kumar, AOR

Mr. Mukesh Kumar Maroria, AOR

Dr. Vijendra Singh , AOR

Ms. Bhuvneshwari Pathak, AOR

Mr. Abhishek Vikas, AOR

Dr. Vinod Kumar Tewari, AOR

Mr. Satyendra Kumar, AOR
Mr. Gaurav Teavatis, Adv.
Mr. Chander Kant, Adv.
Mr. Gopi Chand, Adv.
Mr. Ashwini Gehlaut, Adv.
Mr. Roshan Singh Thakur, Adv.
Ms. Amita Dhiman, Adv.

Ms. V. Mohana, Adv.
Mr. Mukesh Kumar Maroria, AOR
Ms. Runjhun Garg, Adv.
Mr. Raj Bahadur Maroria, Adv.

Dr. Vijendra Singh, AOR
Mr. Abhishek Saket, Adv.
Mr. Aviral Saxena, Adv.

Ms. Bhuvneshwari Pathak, AOR
Mr. Chandra Kant Sharma, Adv.
Mr. Gopi Chand, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. Status report be filed by the Union of India within four weeks.
2. List in the month of January, 2026.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
ASSISTANT REGISTRAR